

AWARD

BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI
[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 4140/ 2016

1. Petitioner/ Appellant:- Angelina Bhengraj
Versus
2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

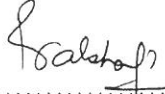
Name of Hon'ble Judge:- Hon'ble Mr. Justice Dr. S.N. Pathak

Name of Advocate Member:- Ms. Vandana Singh, Advocate

AWARD

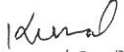
The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that DSE, Ranchi undertakes
that the entire amount of leave encashment will be deposited,
within a week in the account of the petitioner.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.


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Petitioner/ Plaintiff/Appellant

Sd/-
(Dr. S.N. Pathak, J.)

True Copy


Secretary/ S.F.P.A./P.A.

06/10/2017



(Seal of the Committee)

Anuj Berman
SC to SC-IV
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Respondent/O.P.


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Sign. of Advocate Member